

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 343 OF 2017 &
IA NO. 285 OF 2017**

Dated: 10th January, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

NCL Industries Ltd.

... Appellant(s)

Vs.

Andhra Pradesh Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s)

: Ms. Swapna Seshadri
Ms. Neha Garg
Ms. Rhea Lurthra
Ms. Parichita Chowdhury

Counsel for the Respondent(s)

: Ms. Purna Singh for R-2

ORDER

Learned counsel for respondent No.2 seeks three weeks more time to file reply. She may take steps to file the same on or before 01.02.2018 after serving copy on the other side. Rejoinder may be filed within four weeks thereafter.

List the matter on **15.03.2018.**

**(Justice N. K. Patil)
Judicial Member**

**(I.J. Kapoor)
Technical Member**

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